

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SKGI CONSULTANCY PRIVATE LIMITED (Formerly known as RAD CONSULTANCY PRIVATE LIMITED)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SKGI Consultancy Private Limited (formerly known as RAD Consultancy Private Limited)
2.	Date of incorporation of corporate debtor	24/08/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2011PTC224038
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Address: Plot No- 108 Sainik Enclave Sec- V, Mohan Garden, Uttam Nagar, West Delhi, New Delhi, Delhi, India, 110059. Principal Office: Office No 5-G-25, Gopala Tower Rajendra Place, Patel Nagar (Central Delhi), Central Delhi, New Delhi, 110008
6.	Insolvency commencement date in respect of corporate debtor	12/06/2025
7.	Estimated date of closure of insolvency resolution process	09/12/2025 (being 180 days from the Insolvency Commencement Date w.e.f. 12/06/2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ranjan Chakraborti IBBI/IPA-002/IP-N00541/2017-2018/11618
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- 1/22, Second Floor, Asaf Ali Road ,New Delhi, 110002 Correspondence Address:- 17/D522, Konark, Vasundhara, Ghaziabad (NCR), U.P. 201012. E-mail ID:- <a href="mailto:ranjanms@gmail.com">ranjanms@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:17/D522, Konark, Vasundhara, Ghaziabad (NCR), U.P. 201012. E-mail: <a href="mailto:cirp.radcon@gmail.com">cirp.radcon@gmail.com</a>
11.	Last date for submission of claims	26/06/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link to download the claim form : <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench VI has ordered the commencement of a corporate insolvency resolution process of the **SKGI Consultancy Private Limited (formerly known as RAD Consultancy Private Limited)** on 12/06/2025.

The creditors of **SKGI Consultancy Private Limited (formerly known as RAD Consultancy Private Limited)**, are hereby called upon to submit their claims with proof on or before **26/06/2025** to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to read "Ranjan Chakraborti".

Ranjan Chakraborti

Interim Resolution Professional

SKGI Consultancy Private Limited

(formerly known as RAD Consultancy Private Limited)

IBBI Reg. No.:- IBBI/IPA-002/IP-N00541/2017-2018/11618

Process ID – cirp.radcon@gmail.com

Date: 15/06/2025

Place: New Delhi

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**SAMB, DELHI, 4th Floor, 7, Bhikhaji Cama Place, New Delhi -110066, E-mail id: zs8343@pnb.co.in**

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002**  
 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

**SCHEDULE OF SALE OF THE SECURED ASSETS**

Sr. No.	Name of the Branch: <b>SAMB, DELHI</b> Name of Account: <b>M/s Swadesh Green Infra Limited</b> Name & Address(es) of the Borrower / Guarantor:	Description of the Immovable Properties Mortgaged / Owner's Name (mortgagors of property(ies))	(A) Date of Demand Notice u/s 13(2) of SARFAESI Act, 2002		(A) Reserve Price	Date / Time of E-Auction	Details of the encumbrances known to the secured creditors
			(B) Outstanding Amount as on	(C) Possession date u/s 13(4) of SARFAESI Act, 2002			
1	1. M/s Swadesh Green Infra Limited Regd. & Corp. Office - C-201, Naraina Industrial Area, Phase I, New Delhi 110028 Also At- Godown - Y-195, Loha Mandi, Naraina Industrial Area, Delhi Also At- Industrial Plot No. I-12, DLF Industrial Estate No.1, Village Mewla, Maharajpur, Faridabad 2. Ravi Gupta (Director & Guarantor) Resi. Address - B-13, Gulmohar Park, Delhi-110049. Industrial Plot No. Y-195, Naraina Ware Housing Scheme, Loha Mandi, Delhi 3. Meena Gupta (Guarantor) Resi. Address - B-13, Gulmohar Park, Delhi - 110049. Also At- C-201, Naraina Industrial Area, Phase I, New Delhi 110028 Also At- Industrial Plot No. I-12, DLF Industrial Estate no.1, Village Mewla, Maharajpur, Faridabad 4. Salli Gupta (Director & Guarantor) Resi. Address - B-13, Gulmohar Park, Delhi - 110049 5. Shalini Gupta (Guarantor) Resi. Address - B-13, Gulmohar Park, Delhi - 110049. Also At- Industrial Plot No. Y-195, Naraina Ware Housing Scheme, Loha Mandi C-201, Naraina Industrial Area, Phase I, New Delhi 110028. 6. M/s Instinct Infra and Power Limited (Corporate Guarantor) Regd. & Corp. Office - C-201, Naraina Industrial Area, Phase I, New Delhi-110028 Also At- Industrial Plot No. Y-195, Naraina Ware Housing Scheme, Loha Mandi.	1. All that plot of land being the Industrial Plot No. Y-195, Block Y in the layout plan of Naraina Ware Housing Scheme, Loha Mandi, Delhi admeasuring 167 sq.yards or 139.63 sq.mt in name of Sh. Ravi Gupta, Smt. Shalini Gupta & M/s Instinct Infra and Power Limited with Boundaries as: North-Plot No.196, East-Service Road, South-Plot No.194, West-Road as per sale deed. 2. All that plot of land being the Industrial Plot No.201 in Block C in layout plan of Naraina Industrial Area Phase I, Delhi measuring 601 sq.yards in name of Smt. Shalini Gupta & Smt. Meena Gupta with boundaries as: North-Service Road, East-Plot No.200, South-Road, West-Plot No.202 as per sale deed 3. Industrial Plot bearing No. I-12, DLF Industrial Estate No.1, Village Mewla Maharajpur, Tehsil & Dist. Faridabad measuring 800 sq. yards in name of Smt. Meena Gupta with boundaries as: North-Plot No. I/29, East-Plot No. I/11, South-Road, West-Plot No. I/13 as per sale deed.	(A) 04.01.2025	(B) Rs.44,78,18,027.70 + Further interest & other charges less recovery	1. A) 222.00 LAKHS B) 22.20 LAKHS C) 25,000/-	30.07.2025 From 11:00 AM to 04:00 PM	Not Known to Bank
			(D) Nature of Possession (Symbolic / Physical / Constructive)	(C) Bid Increase Amount	2. A) 1385.00 LAKHS B) 138.50 LAKHS C) 50,000/-		
			(A) 04.01.2025	(B) Rs.44,78,18,027.70 + Further interest & other charges less recovery	3. A) 496.00 LAKHS B) 49.60 LAKHS C) 25,000/-		
			(D) Symbolic (All Three)	(C) Bid Increase Amount			

**BRIEF TERMS AND CONDITIONS OF E-AUCTION SALE:** The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions. 1. The auction sale will be "online through e-auction" portal <https://baanknet.com>, 2. Platform (<https://baanknet.com>) for e-Auction will be provided by e Auction service provider M/s PSB Alliance Pvt. Ltd. having its Registered office at Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East Mumbai-400037 (Helpdesk Number +91 8291220220). The intending Bidders/Purchasers are required to participate in the e-Auction process at e-Auction Service Provider's website <https://baanknet.com>. This Service Provider will also provide online demonstration/training on e-Auction on the portal. 3. The Sale Notice containing the General Terms and Conditions of Sale is available / published in the following websites/ web page portal. (1) <https://baanknet.com> (2) [www.pnbindia.in](http://www.pnbindia.in), 4. Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194A-1A of Income Tax Act 1961 and TDS is to be paid by the successful bidder only at the time of deposit of remaining 75 % of the bid amount / full deposit of BID amount., 5. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS", 6. The particulars of Secured Assets specified in the Schedule herein above stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation., 7. Notice under Section 13(8) of the SARFAESI Act, and with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 has been issued in all the above cases. 8. For detailed term and conditions of the sale, please refer <https://baanknet.com> & [www.pnbindia.in](http://www.pnbindia.in)

**STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002**  
 Date: 13.06.2025, Place : New Delhi **PAWAN SINGH YADAV, MOB.: 8595816855, AUTHORIZED OFFICER, PUNJAB NATIONAL BANK**

**PUBLIC NOTICE**  
 General Public is hereby informed that my client Smt. Sheela Devi W/o Shri. Munna Lal R/o- House No.200, Shahid Pyare Lal Colony, VTC, Shahabad, Ghaziabad-201005, has disowned & debarred her son Vinod Raiwar aged about 26 years from all my movable and immovable property due to his bad conduct and misbehaviour. He shall be solely responsible for all his actions. Anyone dealing with him shall do so at their own risk and cost.  
**Mahendra Gupta (Advocate)**

**सर्वजनिक सूचना**  
 मेरी मुलिकाना हकीत कोर पत्नी स्व. सुरेश सिंह आनंद निवासी WZ-2A, प्लॉट नं-206, पहली मंजिल, 02, कृष्ण पार्क, आर्य समाज मंदिर बिल्डिंग नगर, दिल्ली-110018 ने अपनी पुत्रवधु मोहिनी सुं सुं आनंद पत्नी स्व. सुरेशी सिंह आनंद को अपनी पत्न-अपन संतति से बेदखल कर सभी सम्बन्ध तोड़ने का विवे है। इसके सभी काही / लेन देन के लिए वह स्वयं जिम्मेवार होगी। मेरी मुलिकाना व उरको परिवार की कोई जिम्मेवारी नहीं होगी।  
**Daljit Singh (Advocate)**  
 Enr. No. D/875/2022

**PUBLIC NOTICE**  
 Public notice is hereby given that my client Shri. Ujjwal Singh Son of Shri. Ujjwal Singh & Smt. Ujjwal Singh, residing at 102, Saket, New Delhi, is the owner of the property known as 102, Saket, New Delhi, which is situated in the area of Vignay Nagar, New Delhi. The said property is being sold by the said client through the online e-auction portal of the Secured Creditor, M/s Swadesh Green Infra Limited, having its registered office at Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East Mumbai-400037. The intending bidders/purchasers are required to participate in the e-auction process at the e-auction service provider's website <https://baanknet.com>. This service provider will also provide online demonstration/training on e-auction on the portal. The sale notice containing the general terms and conditions of sale is available/published in the following websites/web page portal: (1) <https://baanknet.com>, (2) [www.pnbindia.in](http://www.pnbindia.in), (3) [www.pnb.co.in](http://www.pnb.co.in), (4) [www.pnb.com](http://www.pnb.com). Payment of sale consideration by the successful bidder to the bank will be subject to TDS under section 194A-1A of Income Tax Act, 1961 and TDS is to be paid by the successful bidder only at the time of deposit of remaining 75% of the bid amount / full deposit of BID amount., 5. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS", 6. The particulars of Secured Assets specified in the Schedule herein above stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation., 7. Notice under Section 13(8) of the SARFAESI Act, and with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 has been issued in all the above cases. 8. For detailed term and conditions of the sale, please refer <https://baanknet.com> & [www.pnbindia.in](http://www.pnbindia.in)

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**Classifieds**

**PERSONAL**  
 I, Rajiya Tyagi W/o Pyar Mohd R/o 33, Jamma Masjid, Gaspur, Baghpat, UP have changed my name to Rajiya. 0070973272-1  
 I, Preeti Poonam Rawat D/o Deo Pujan Sinha W/o Sameer Rawat, residing at E-52, TY-3 Ministry Of External-Affairs Housing-Complex Fifth-Floor, Plot-No.1 Sec-2,Dwarka New Delhi-110075, have changed my name to Preeti Poonam for all purpose. 0040794932-4  
 I, Mohammad Samran, S/o-Mohd Shakeel, R/o-2706, Mohalla Niyariyan, Ajmeri-Gate Delhi-110006, Have changed my name to Mohd Samran. 0040794905-8  
 I, Ashish Sonbarse S/o Jawaharlal Manoharlal Sonbarse R/o D22A, Vijay Nagar, Ghaziabad have changed my name to Ashish Jawaharlal Sonbarse. 0070973294-1  
 I Hardik s/o Kamal Kumar r/o RZ-88, 4th floor, Pandit Mohalla, Sayed Nangloi village, Paschim Vihar, Delhi-110087 have changed my name to HARDIK BASWALA permanently. 0040794913-1

**BUSINESS**  
**STOCKS INVESTMENT** last 5 yrs Returns: Risk 266 : 1 (Returns 9470%) Partnership ?1cr for next 5 yrs. 9916671155 0050268396-1

**FORM A PUBLIC ANNOUNCEMENT**  
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF SKGI CONSULTANCY PRIVATE LIMITED (Formerly known as RAD CONSULTANCY PRIVATE LIMITED)**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	SKGI Consultancy Private Limited (formerly known as RAD Consultancy Private Limited)
2. Date of incorporation of Corporate Debtor	24/08/2011
3. Authority under which Corporate Debtor is incorporated / registered	ROC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U71410DL2011PTC224038
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Address: Plot No- 106 Sainik Enclave Sec-V, Mohan Garden, Uttam Nagar, West Delhi, New Delhi, India, 110059 Principal Office: Office No-C-25, Gopala Tower Rajendra Place, Patel Nagar (Central Delhi), Central Delhi, New Delhi, 110008
6. Insolvency commencement date in respect of Corporate Debtor	12/06/2025
7. Estimated date of closure of insolvency resolution process	09/12/2025 (being 180 days from the Insolvency Commencement Date w.e.f. 12/06/2025)
8. Name and registration number of the insolvency professional acting as IRP	Ranjan Chakraborti IBBI/IPA-002/IP-NO0541/2017-2018/11618
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address:- 1/22, Second Floor, Asaf Ali Road, New Delhi, 110002 Correspondence Address:- 17/0522, Konark, Vasundhara, Ghaziabad (NCR), U.P. -201012. E-mail ID:- ranjanrns@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 17/0522, Konark, Vasundhara, Ghaziabad (NCR), U.P. -201012. E-mail: cirp.radcon@gmail.com
11. Last date for submission of claims	26/09/2025
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP till date
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link to download the claim form: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not applicable as per information available with IRP till date.

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench VI has ordered the commencement of a corporate insolvency resolution process for SKGI Consultancy Private Limited (formerly known as RAD Consultancy Private Limited) on 12/06/2025. The creditors of SKGI Consultancy Private Limited (formerly known as RAD Consultancy Private Limited), are hereby called upon to submit their claims with proof on or before 26/09/2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13, to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Ranjan Chakraborti  
Interim Resolution Professional  
SKGI Consultancy Private Limited  
(formerly known as RAD Consultancy Private Limited)  
IBBI Reg. No.- IBBI/IPA-002/IP-NO0541/2017-2018/11618  
Process ID: cirp.radcon@gmail.com

Date : 15/06/2025  
Place: New Delhi

**GRIHUM HOUSING FINANCE LIMITED**  
 (Formerly known as Poonawalla Housing Finance Ltd.) - Registered Office: Registered Office: 6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra 411014

Whereas, the undersigned being the Authorised Officer of Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 12/06/2025 (Formerly known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unlited Company) herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on the 10th Day of the June of the Year 2025. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	ROHIT KUMAR, KOMAL	All that piece and parcel of freehold residential 2 flat LIG on third floor (left side) and one on front side, 2nd on back side (with roof right), area measuring 83.6 sq. Mts., built-up on plot no. D-25, Ganaga Vihar, Loni, Ghaziabad, U.P. Particularly mentioned in sale deed executed. And boundaries of the plot East-plot no.-D-26M West- plot no.-D-24, North-30 ft. Wide road, South- other plot. Admeasuring area:- 83.6 sq. Mts.	10/06/2025	08/10/2024	Rs. 2526476/- (Rupees Twenty Five Lakh Twohundred Sixty Thousand Four Hundred Seventy Six Only) payable as on 08/10/2024 along with interest @ 15 p.a. till the realization.

Place: Delhi  
 Dated: 15-06-2025

Sd/- Authorised Officer  
 Grihum Housing Finance Limited, (Formerly known as Poonawalla Housing Finance Limited)

**पंजाब एण्ड सिंध बैंक** Punjab & Sind Bank  
 (भारत सरकार का उपक्रम) (A Govt. of India Undertaking)  
 जहाँ सेवा ही जीवन- ध्येय है Where service is a way of life

**B. O. - Saunkh Adda, Dampier Nagar Mathura (Uttar Pradesh)-281001 Phone: 0565-2406006 E-Mail : M0571@psb.co.in**

**NOTICE UNDER SECTION 13(2) OF SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002.**  
 Notice is hereby given that the following borrower has defaulted in the repayment of credit facilities obtained by them from the bank and said facilities have turned NPA. The notice under section 13(2) of the Securitisation of financial Assets and Enforcement of Security Interest Act 2002 were issued to the borrower/guarantors on their last known address by the registered post. However the notice have been returned unsaved & the authorized officer has reasons to believe that the borrower / guarantors are avoiding the service of notice as such they are hereby informed by way of public notice about the same.

Name of Borrower(s)/ Guarantor(s)	Description of the Immovable Property	Date of NPA	Date of Demand Notice	Amount Outstanding
1. M/s Kanha Enterprises Proprietor Smt. Rajkumari (Borrower) R/o C-25 Kadamb Vihar Colony, Town ship, Mathura.	The details of the property mortgaged are as under: - a. Name of the Mortgagor : Smt. Rajkumari W/o Ajay Pal Singh b. Mortgagee: Punjab & Sind Bank, Dampier Nagar, Mathura c. Sum Secured: Rs. 2500000/- + Rs. 437900/- + Rs. 219000/- d. Rate of interest : 12.85% (Present) 9.25% & 9.25% respectively e. Details of Property mortgaged: Residential House No. C-25 Kadamb Vihar Colony Mauza Ronchi Bangar The & Distt. Mathura 162 sq mtr at C-25, Kadamb Vihar Colony Mauza Ronchi Bangar, The & Distt Mathura. Smt. Rajkumari W/o Shri Ajay Pal Singh CERSAI ASSET ID 200092487689 f. Details of Title Deed: The original sale deed was registered at Sub registrar office, Mathura on 30-12-2009 at Bahi No-1, Jild No. 6196 Page No -283 to 298 at Sr. No. 16305 Dated 30-12-2009. g. Property Bounded as : East - House No. C-32 Shiv Charan & C-30 Permand Meena, West - Colony 30 Ft Road, North - House No. C-24 Anil Kumar Gupta, South - House No. C-26 B.S. Gupta. h. Present Sum Due : As on 30-04-2025 Rs. 3196394.72 in 05711300001429, Rs. 262199.50 in 05711200000641 and Rs. 267992.51 in 05711200000850	27-02-2023	20-05-2025	ODP A/c 05711300001429 Rs. 3196394.72/- (Rs. Thirty One Lakh Ninety Six Thousand Three Hundred Ninety Four & paise Seventy Two only) plus applicable interest w.e.f 01-05-2025, GECL Term Loan A/c. 05711200000641 a sum Rs. 262199.50/- (Two Lakhs Sixty Two Thousand One Hundred Ninety Nine & Paise Fifty Only) as on 30-04-2025, plus applicable interest and second GECL Term Loan A/c 05711200000850 a sum of Rs. 267992.51/- (Rs. Two Lakhs Sixty Seven Thousand Nine Hundred Ninety Two & paise Fifty only) as on 30-04-2025, plus applicable interest.

The above borrower/guarantors are advised to pay the amount mentioned in the notice within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days as per provisions of the Securitisation of financial Assets and enforcement of security interest act, 2002. Moreover the borrower/ guarantors are hereby restrained from dealing with any of the above secured assets mentioned above in any manner whatsoever without our prior consent. This is without prejudice to any rights available to us under the subject act and /or any other law in force.

Date : 15.06.2025 PLACE : MATHURA Authorized Officer (PUNJAB & SIND BANK)

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